

Formation of Kendriya Sachivalaya Rajbhasha Sewa

1334. SHRI T. S. NEGI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the formation of Kendriya Sachivalaya Rajbhasha Sewa is likely to take some months more; and

(b) if so, whether Government propose to issue a directive well in time to the Ministries and Departments to extend the term of the existing Hindi Officers beyond 1980 for one year so that these officers may not face any difficulty in getting their salaries?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA):

(a) Yes, Sir.

(b) Various Ministries/Departments have already been requested that such officers/employees, whose services are satisfactory, and who are working against the posts to be included in the proposed Kendriya Sachivalaya Rajbhasha Sewa, may be allowed in consultation with the Ministry of Finance and where necessary with the concurrence of the Union Public Service Commission to be retained in their respective posts till the formation of the proposed cadre or 31st December, 1980, whichever is earlier, and they may not be reverted to their parent offices' substantive posts merely because their period of deputation has expired. If necessary, the question for further extension of this period would be considered.

Effect of Narora Power Project

1335. SHRI S. M. KRISHNA: Will the PRIME MINISTER be pleased to state:

(a) whether the Narora Power project is considered a potential threat to the safety of the entire

Indo-Gangetic plain by some experts; and

(b) if so, Government's reaction thereto?

THE MINISTER OF STATE IN THE DEPARTMENTS OF SCIENCE AND TECHNOLOGY AND ELECTRONICS (SHRI C. P. N. SINGH): (a) and (b). Government is aware of press reports to this effect and is of the opinion that this concern is entirely misplaced. Even at the time of selection of site Government was aware of the fact that it lies in a seismic region. The station has been designed incorporating adequate safety measures. There is no need for any concern with regard to the safety of the environment or of the Indo-Gangetic plain.

News item captioned 'Two Faces of Delhi's Civic Rule'

1336. SHRI S. M. KRISHNA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government's attention has been drawn to the press report appearing in the *Indian Express*, New Delhi dated the 27 September, 1980; captioned 'Two faces of Delhi's civic rule';

(b) if so, the reaction of Government thereto; and

(c) the measures which Government propose to take to remove the apparent anomalies in the two sets of rules regulating the payment of property and other allied taxes as obtaining at present in the New Delhi Municipal Committee and Delhi Municipal Corporation areas?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA):

(a) to (c). Yes, Sir. The New Delhi Municipal Committee and the Municipal Corporation of Delhi are governed by two different statutes i.e., Punjab Municipal Act, 1911, and the Delhi